

GOVERNMENT OF JAMMU AND KASHMIR  
LABOUR AND EMPLOYMENT DEPARTMENT  
CIVIL SECRETARIAT, SRINAGAR

Notification  
Srinagar, the 9/5<sup>th</sup> July, 2019

SRO. 488 :- Whereas, the applicant namely Dalip Kumar Bhat filed an application before the Conciliation Officer (Assistant Labour Commissioner) Jammu, stating therein that he has been working as Utility Associate in M/S Vishal Mega Mart, Bahu Plaza, Jammu; and

Whereas, the aforesaid workman alleged that he has been transferred from Jammu to Delhi by the management without any reason and hike in allowance; and

Whereas, the aforesaid workman raised a dispute against the Management of M/S Vishal Mega Mart, (Bahu Plaza) Jammu before the Conciliation Officer (Assistant Labour Commissioner), Jammu praying therein that the transfer order may be set aside; and

Whereas, all efforts were made by Conciliation Officer during the conciliation proceedings to settle the dispute but both the parties were adamant on their stand and as such in view of the contrasting and conflicting stances, the same could not be settled; and

Whereas, the Conciliation Officer, (Assistant Labour Commissioner) Jammu submitted his report regarding failure of conciliation proceedings with the request that the case be referred to the Labour Court for adjudication; and

Whereas, the Government after examining the case is of the opinion that an industrial dispute exists between M/s Vishal Mega Mart, (Bahu Plaza), Jammu and Mr. Dalip Kumar Bhat; and

Whereas, the Government considers it desirable to refer the said dispute to the Labour Court for adjudication.

Now, therefore, in exercise of the powers conferred by clause (c) of sub-section (I) of Section 10 of the Industrial Dispute Act, 1947 (XIV of 1947), the Government hereby refers the said dispute to the Labour Court for adjudication on the following issues:-

1. Whether the transfer of the applicant "Dalip Kumar Bhat" has been done legally or not?
2. If action of management is proved illegal then what relief the applicant is entitled to?

By order of the Government of Jammu and Kashmir.

**Sd/-**

(Saurabh Bhagat)IAS  
Commissioner/Secretary to Government,

No.L&E/Lab/18/2019

Dated:- 3/ -07-2019

Copy to the:-

1. Secretary to Government, Department of Law, Justice & Parliamentary Affairs.
2. Labour Commissioner, J&K, Srinagar.
3. Director Information, J&K, Srinagar with the request to publish the SRO in the next local dailies of Srinagar.
4. General Manager, Government Press, Srinagar for its publication in the next issue of Government Gazette.
5. Presiding Officer, Industrial Tribunal/Labour Court, J&K Jammu alongwith full case/leaves in original.
6. Assistant Registrar, J&K High Court, Jammu
7. Deputy Labour Commissioner, Jammu.
8. Assistant Labour Commissioner (Conciliation Officer), Jammu
9. Stock file (w.2.s.c.).



(Surinder Paul Sharma)KAS  
Deputy Secretary to the Government

